

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

(2)

O.A. No. 2700 of 1997

New Delhi, dated the 18th Nov., 1997

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

S/Shri

1. Jaipal
2. Chhottey Lal
3. Mahenderpal
4. Rajbir
5. Someshwar
6. Lallu
7. Hakikat

(All are Gangmen,
under AEN/Ghaziabad &
PWI/Ghaziabad ... APPLICANTS
(By Advocate: Shri H.K. Gangwani)

VERSUS

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Divl. Railway Manager,
Northern Railway,
New Delhi.
3. AEN, Northern Railway,
Ghaziabad. ... RESPONDENTS

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Heard.

2. Applicants allege that despite the transfer orders dated May, 1997 and June, '97 (annexure A-1) (Colly) they have not been relieved to join the new place of posting till date.

/A

3. It appears that applicants represented on 10.9.97 to the Respondents for being relieved, but no action has been taken so far.

4. Shri Gangwani states that applicants are discriminated against for not being relieved although their colleagues ~~who~~ have been so relieved.

5. The O.A. is disposed of at preliminary hearing stage with the direction to Respondents to relieve the applicants in terms of their own transfer orders dated May, 1997 and June, 1997 subject to ^{fulfilment} the conditions contained therein. No costs.

Adige
(S.R. ADIGE)
Vice Chairman (A)

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